

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 125
(IB)-264(PB)/2020

IN THE MATTER OF:

Satish Chandra Goswami & Ors.
v.

.... Applicant / petitioner

M/s. AMR Infra Solutions Pvt. Ltd.

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. K.K Menon, Ms. Somya Jaitley, Advs.

For the Respondent(s): -

ORDER

Hon'ble the Supreme Court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)